

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2804
TO BE ANSWERED ON 20th MARCH, 2017

CONCESSIONS UNDER APTA

2804. SHRI G. HARI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has approved the exchange of tariff concessions under the Asia Pacific Trade Agreement (APTA) towards expanding trade ties with Member nations including China;
- (b) if so, the details thereof;
- (c) whether India is likely to be benefited from duty concessions by China and South Korea in textiles and chemicals; and
- (d) if so the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) & (b): The Asia Pacific Trade Agreement (APTA, formerly the Bangkok Agreement) is an Agreement signed since 1975. The current membership of APTA consists of six countries, namely, Bangladesh, China, India, Lao PDR, Republic of Korea, and Sri Lanka. Three Rounds of tariff concessions have already been exchanged among the member countries till 2003. The tariff concessions being granted to APTA member States, on Margin of Preference basis, are being expanded under the fourth round of exchange of tariff concessions. The APTA Ministerial Council in its meeting held on 13th January, 2017 has formally approved the implementation of the fourth round of exchange of tariff concessions.

(c) & (d) Yes, APTA is a preferential treaty based on Margin of Preference. Concessions on tariff lines offered by China and Korea, inter-alia, cover certain textiles and chemical products, which are likely to benefit the Indian exporters. Some of items on which concessions have been offered by China and Korea include certain organic and inorganic chemicals, knitted and crocheted fabrics, and articles of apparel and clothing accessories etc.
